

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI
O.A. NO. 253 of 2024**

IN THE MATTER OF:

Sri Chaitanya Sravanthi

Rep. by Founder and President, Dr. Shirin Rahman Shaik,

D. No. 48-8/12, Dwarakanagar,

Visakhapatnam,

Andhra Pradesh – 530 016

...Applicant

Versus

State of Andhra Pradesh & 9 others

...Respondents

**ADDITIONAL TYPED SET OF DOCUMENTS FILED ON BEHALF OF THE
APPLICANT**

S.No.	Date	Description	Pg.No.
1.	23.04.2026	Memo issued by the 7 th Respondent (Government of Andhra Pradesh, Environment And Forests, (Sec.I) Department) allowing the 8 th Respondent (APPCB) to resume imports of Ammonium Nitrate in Visakhapatnam Port.	1
2.	23.04.2026	Order passed by the 8 th Respondent (APPCB) allowing the 9 th Respondent (Visakhapatnam Port Authority) to Handle Imported Ammonium Nitrate for 6 Months	4

Place: Chennai

Date: 21.06.2026



Counsel for Applicant

**GOVERNMENT OF ANDHRA PRADESH
ENVIRONMENT AND FORESTS, (SEC.I) DEPARTMENT**

Memo.No.EFS01-ENVOPEST(CPRO)/22/2020-SEC-I(1218399) dt.23.04.2026

Sub: APPCB – Visakhapatnam Port Authority (VPA) – Restrictions on import of Ammonium Nitrate through Visakhapatnam Port, Visakhapatnam – Resumption of import and handling for a limited period of 6 months or the prevailing Middle East crisis – Orders – Issued – Reg.

Ref: From the Member Secretary, APPCB, Vijayawada Lr.No.724/APPCB /HO/ECS/EFS&T/2026 dated 12.04.2026.

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The attention of the Member Secretary, Andhra Pradesh Pollution Control Board, is invited to the reference cited, wherein a proposal has been submitted for according necessary clearances from the Andhra Pradesh Pollution Control Board for handling the import of Ammonium Nitrate at Visakhapatnam Port Authority, which has been completely stopped with effect from 05.01.2024, duly apprising all the implications arising from the prevailing Middle East crisis.

2. Earlier, following the Ammonium Nitrate explosion at Beirut on 04.08.2020, which caused extensive loss of life and property, the Government of Andhra Pradesh undertook a detailed examination of the matter. Based on the recommendations of a duly constituted Committee, it was decided to phase out the import of Ammonium Nitrate through Visakhapatnam Port within a period of one year, in the interest of protecting public health, ensuring safety, and safeguarding the environment, vide Government Memo dated 06.01.2023.

3. Subsequently, the Ministry of Ports, Shipping and Waterways, Ministry of Coal, and other Departments of GoI, along with the Visakhapatnam Port Authority, have requested for extension of time for the import of Ammonium Nitrate through Visakhapatnam Port and reconsideration of the decision of the Government of Andhra Pradesh to impose a complete ban. It has been represented that such a ban may adversely impact coal production and power generation in the country, potentially leading to wider implications. Further, representations have also been received from importers of Ammonium Nitrate requesting reconsideration of the decision.

4. In this context, the Directorate General Factory Advice Service & Labour Institutes (DGFASLI) (Chief Inspector, Dock Safety) conducted inspections of the Visakhapatnam Port Authority on two occasions and suggested various precautionary measures for handling Ammonium Nitrate, including the provision of a designated berth facility and adoption of essential safety measures to prevent any untoward incidents.

(P.T.O)

5. The Visakhapatnam Port Authority has carried out a detailed review of the recommendations made by DGFASLI and has taken necessary steps to implement the same in a time-bound manner to ensure compliance prior to the commencement of operations. In addition, the Committee of Officers constituted by the Environment, Forests, Science & Technology Department, Government of Andhra Pradesh, has submitted its report, noting the commitment of the Visakhapatnam Port Authority to comply with the provisions of the Ammonium Nitrate Rules and all prescribed safety and emergency measures.

6. In connection to the above and in view of the implications arising from the prevailing Middle East crisis, the Member Secretary, AP Pollution Control Board has submitted report on the request of Visakhapatnam Port Authority for resumption of import and handling of Ammonium Nitrate at Visakhapatnam Port, for a limited period.

7. Government after examination of the proposal, hereby permit the, Member Secretary, Andhra Pradesh Pollution Control Board for resumption of import and handling of Ammonium Nitrate at Visakhapatnam Port, Visakhapatnam for a limited period of 6 months or the prevailing Middle East crisis is settled, whichever is earlier, subject to the condition that the Visakhapatnam Port Authority shall undertake full and complete responsibility for strict compliance with all prescribed safety and emergency contingency measures, including the recommendations of DGFASLI, prior to commencement of such operations.

8. The Member Secretary, Andhra Pradesh Pollution Control Board, shall take necessary action accordingly.

KANTILAL DANDE
PRINCIPAL SECRETARY TO GOVERNMENT

To:

✓ The Member Secretary, Andhra Pradesh Pollution Control Board, Vijayawada.

Copy to:

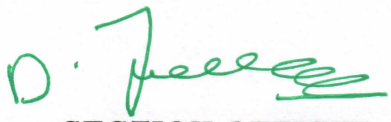
The OSD to Secretary, Hon'ble Chief Minister.

The OSD to Hon'ble Dy Chief Minister (PR&RD, RWS, E&F),

The PS to Principal Secretary, E&F Dept.,

SC/SF

//FORWARDED BY ORDER//


SECTION OFFICER
Sd/-
23/04

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**ANDHRA PRADESH POLLUTION CONTROL BOARD**

APIIC Colony Road, Gurunanak Colony, Autonagar,
Vijayawada- 520007 Phone. No.0866-2463200,
Website : <https://pcb.ap.gov.in/>

**Lr.No.724/APPCB/HO/ECS/TF/VSP/2023****Date:23-04-2026**

Sub.: APPCB – HO - ECS – Visahapatnam Port Authority (VPA) - Restrictions on import of Ammonium Nitrate through Visakhapatnam Port, Visakhapatnam - Resumption of import and handling of Ammonium Nitrate for a limited period of 6 months or the prevailing Middle East crisis - Orders - Issued – Reg.

- Ref.: 1. Lr.No.724/APPCB/HO/UH-II/TF/VSP/2022, dt.17.06.2022.
2. Memo. No. EFS01-ENV0PEST (CPRO)/22/2020-SEC-I, dt.20.07.2022.
3. APPCB Lr.No.724/APPCB/HO/UH-II/TF/VSP/2022, dt.21.07.2022.
4. Memo. No. EFS01-ENV0PEST (CPRO)/22/2020-SEC-I, dt.29.09.2022.
5. APPCB Lr.No.724/APPCB/HO/UH-II/TF/VSP/2022-534, dt.21.10.2022.
6. APPCB Lr.No.724/APPCB/HO/UH-II/TF/VSP/2022, dt.10.11.2022.
7. Memo. No. EFS01-ENV0PEST (CPRO)/22/2020-SEC-I, dt.24.11.2022.
8. Lr.No.724/APPCB/HO/UH-II/TF/VSP/2022-730, dt.28.11.2022.
9. Memo. No. EFS01-ENV0PEST (CPRO)/22/2020-SEC-I, dt.06.01.2023.
10. Lr.No.724/APPCB/HO/UH-II/TF/VSP/2022-842, dt.06.01.2023.
11. Memo. No. EFS01-ENV0PEST (CPRO)/22/2020-SEC-I, dt.04.05.2023
12. APPCB Lr. No. 724/APPCB/HO/ECS/TF/VSP/2023, dt.06.05.2023
13. Memo. No. EFS01-ENV0PEST (CPRO)/22/2020-SEC-I, dt.10.08.2023.
14. APPCB Lr. No.724/APPCB/HO/ECS/TF/VSP/2023, dt.12.08.2023.
15. Chief Inspector of Dock Safety, DGFASLI, Mumbai, Lr No. DS-Enf/2/2023-HQMum, dt.09.09.2024.
16. Lr.No.724/APPCB/HO/ECS/VPT/2024, dt.25.09.2024 addressed to Chairman, VPA.
17. Chief Inspector of Dock Safety, DGFASLI, Mumbai, Lr No. DS-Enf/2/2023-HQ Mum, dt.18.11.2024.
18. Traffic Manager VPA addressed a letter to DGFASLI, dt.07.01.2025 & 04.02.2025.
19. Chief Inspector of Dock Safety, DGFASLI, Mumbai, Lr No. DS-Enf/2/2023-HQ Mum, dt.10.03.2025.
20. Chairperson, VPA letter dt.18.03.2025.
21. APPCB Lr.No.724/APPCB/HO/ECS/VPT/2024, dt.02.06.2025 addressed to Chairperson, VPA.
22. VPT letter dt.01.08.2025 to the Chief Inspector of Dock Safety, DGFASLI.
23. DGFASLI Lr.No.DS/Enf/2023/HQ-Mum, dt.13.08.2025.
24. Traffic Manager, VPA, Visakhapatnam letter dt.27.11.2025 received on 08.12.2025.
25. APPCB Lr.No.724/APPCB/HO/ECS/EFS&T/2024, dt.10.12.2025 to the Director General, DGFASLI, Mumbai.
26. DGFASLI Lr. No. DS/Enf/2/2023/HQ-Mum, dt.19.03.2026.
27. APPCB Lr.No.724/APPCB/HO/ECS/EFS&T/2026, dt.21.03.2026.
28. Committee meeting held on 25.03.2026 at Visakhapatnam.
29. Chairperson, VPA undertaking letter dt.27.03.2026

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30. APPCB Lr.No.724/APPCB/HO/ECS/VPT/2024, dt.30.03.2026.
31. Chairperson, VPA letter dt.02.04.2026
32. Committee report dt.10.04.2026
33. APPCB Lr.No.724/APPCB/HO/ECS/EFS&T/2026, dt.12.04.2026.
34. EFS&T Memo. No.EFS01-ENV0PEST (CPRO)/22/2020-SEC-I (1218399), dt.23.04.2026.

The APPCB vide order dt.01.06.2022 issued directions to M/s.Visakhapatnam Port Authority (VPA) to stop further import of Ammonium Nitrate at Visakhapatnam port, Visakhapatnam under Rule 18 (3(a)) of the MSIHC Rules, 1989, abiding the instructions of GoAP in the matter.

The EFS&T Dept, GoAP on 20.07.2022 constituted a Committee to examine the whole issue of import and handling of Ammonium Nitrate at Visakhapatnam port in detail and to submit a report to Government to find a solution. Based on the recommendations of a duly constituted Committee, the GoAP decided to phase out the import of Ammonium Nitrate through Visakhapatnam Port within a period of one year, in the interest of protecting public health, ensuring safety, and safeguarding the environment, vide Government Memo dated 06.01.2023.

As per the instructions of the Government issued from time to time (ref. 2nd, 4th , 7th, 9th, 11th & 13th), the APPCB permitted VPA temporarily allowing the import of ammonium nitrate with specific conditions (ref. 3rd, 5th, 8th, 10th ,12th & 14th) for the specified period, which has been completely stopped with effect from 05.01.2024.

Subsequently, the Ministry of Ports, Shipping and Waterways, Ministry of Coal, and other Departments of GoI, along with the Visakhapatnam Port Authority, have requested for extension of time for the import of Ammonium Nitrate through Visakhapatnam Port and reconsideration of the decision of the Government of Andhra Pradesh to impose a complete ban. It has been represented that such a ban may adversely impact coal production and power generation in the country, potentially leading to wider implications. Further, representations have also been received from importers of Ammonium Nitrate requesting reconsideration of the decision.

Based on the CPCB suggestions in the matter and request by the APPCB, the Directorate General Factory Advice Service & Labour Institutes (DGFASLI) (Chief Inspector, Dock Safety) conducted inspections of the Visakhapatnam Port Authority on two occasions and suggested various precautionary measures for handling Ammonium Nitrate, including the provision of a designated berth facility and adoption of essential safety measures to prevent any untoward incidents.

The Chairperson, VPA, vide ref. 29th cited, furnished an undertaking to implement certain safety measures before resuming import and handling of Ammonium Nitrate through Visakhapatnam Port through Visakhapatnam. Further, the VPA, vide ref. 31st cited, submitted point wise compliance with respect to the recommendations of the DGFASLI reports dt. 09.09.2024 & 19.03.2026.

Vide ref. 32nd cited, the Committee of Officers constituted by the Environment, Forests, Science & Technology Department, Government of Andhra Pradesh, has submitted its report duly examining the undertaking and point wise compliance furnished by the VPA to comply with the provisions of the Ammonium Nitrate Rules and all prescribed safety

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and emergency measures and recommended for resumption of import and handling of Ammonium Nitrate at Visakhapatnam Port, for a limited period in view of the implications arising from the prevailing Middle East crisis. Accordingly, the APPCB submitted report on the request of Visakhapatnam Port Authority for resumption of import and handling of Ammonium Nitrate at Visakhapatnam Port, along with Committee recommendations to Government for issuance of appropriate directions in the matter.

After examination of the proposal, the Environment & Forests Department, GoAP vide ref. 34th cited, permitted the Member Secretary, APPCB for resumption of import and handling of Ammonium Nitrate at Visakhapatnam Port, Visakhapatnam for a limited period of 6 months or the prevailing Middle East crisis is settled, whichever is earlier, subject to the condition that the Visakhapatnam Port Authority shall undertake full and complete responsibility for strict compliance with all prescribed safety and emergency contingency measures, including the recommendations of DGFASLI, prior to commencement of such operations.

Abiding to the above directions, the APPCB, hereby permits the VPA, Visakhapatnam temporarily for resumption of import and handling of Ammonium Nitrate at Visakhapatnam Port, Visakhapatnam for a limited period of Six (6) months or the prevailing Middle East crisis is settled, whichever is earlier, subject to the condition that the Visakhapatnam Port Authority shall undertake full and complete responsibility for strict compliance with all prescribed safety and emergency contingency measures, including the recommendations of DGFASLI, prior to commencement of such operations.

The VPA shall inform date of commencement of import of Ammonium Nitrate through Visakhapatnam Port and to ensure compliance as mandated under MSIHC Rules, 1989 and other all applicable statutory provisions.

S SRISARAVANAN, I.F.S
MEMBER SECRETARY

To
The Chairman,
Visakhapatnam Port
Authority, Port Area,
Visakhapatnam.

Copy to:

1. The Collector & District Magistrate, Visakhapatnam for information and necessary action.
2. The Superintendent of Police, Visakhapatnam for information and necessary action.
3. The CEE, APPCB, Head Office for information and necessary action.
4. The Joint Chief Environmental Engineer, Zonal Office, A.P. Pollution Control Board, Visakhapatnam for information and necessary action.
5. The Environmental Engineer, Regional Office, A.P. Pollution Control Board, Visakhapatnam for information and necessary action.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL SOUTHERN ZONE**

O.A. No. 253 of 2024

IN THE MATTER OF

Chaitanya Sravanthi

... Applicant

-versus-

Ministry of Shipping, Ports and
Waterways Government of India and 9 Ors.

.....Respondents

**Additional typed set of documents
filed on behalf of the Applicant**

M/s. Madhan Babu

Vishnu Mohan

K. Sanjay

Vishnu Manoharan

Counsel for Applicant

9381353434